

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2241

ANSWERED ON:14.12.2004

VIOLATION OF CONDITIONS OF LAND ALLOTMENTS BY HOSPITALS/ DISPENSARIES

Pathak Shri Brajesh;Yadav Shri Sita Ram

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

(a) whether the attention of the Government has been drawn towards the allotment of land of 50 hospitals and 15 dispensaries in Delhi by Delhi Development Authority with the conditions in the agreement that they would reserve 25% of their total beds for the poor and cases sponsored by the Government would be given priority and the society would provide free service of 40% of its capacity to poor patients;

(b) if so, whether it is a fact that these institutions are not adhering to the conditions laid down in the agreement;

(c) if so, the details of such institutions in this regard; and

(d) the measures so far taken or proposed to be taken by the Government including cancellation of the allotment of land?

**Answer**

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT ( SHRI GHULAM NABI AZAD )

(a)to(c): The condition of free beds and free treatment to poor were imposed in case of 23 hospitals allotted land by Delhi Development authority (DDA). Out of these following 10 hospitals were reported to be violating the terms and conditions of allotment.

1. Amar Jyoti Charitable Trust, Karkardooma, Vikas Marg, Delhi
2. Pushpawati Singhania Research Institute for Renal & Digestive Diseases, New Delhi.
3. Dharamshila Cancer Hospital, Vasundhara Enclave, Delhi.
4. Escort Heart Institute Research Centre, Okhla Road, Delhi.
5. Jaipur Golden Hospital, Delhi.
6. Shanti Mukund Hospital, Vikas Marg, Delhi.
7. National Heart Institute, East of Kailash, New Delhi.
8. Rajiv Gandhi Cancer Society, Rohini, Delhi.
9. Bhagwati Hospital (Sarvodaya Foundation), Delhi.
10. Mai Kamli Wali Jan Kalyan charitable Trust, Rajouri Garden, New Delhi.

(d): show Cause notices for cancellation of lease had been issued to 10 hospitals reported to be violating the condition of free treatment. Out of these, all hospitals except 3 have furnished replies to the effect that they are complying with the freeship condition. Further action is dependent on verification of facts and provisions of Rules & Regulations.